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## (1920) 06 CAL CK 0005

**Calcutta High Court** 

Case No: None

Amulya Charan Sarkar and

Others

**APPELLANT** 

Vs

Amrita Lal Mukherjee

RESPONDENT

Date of Decision: June 9, 1920

Citation: 60 Ind. Cas. 336

Hon'ble Judges: Walmsley, J; Greaves, J

Bench: Division Bench

## **Judgement**

## Walmsley, J.

So far as I can understand the fasts of this case, it appears to me that, probably, the provisions of Section 145, Criminal Procedure Code, offered the Magistrate the best means of settling the dispute between the two parties. But in view of the Full Bench decision in the case of Emperor v. Abbas 12 Ind. Cas. 833: 39 C. 160: 14 C.L.J. 429: 16 C.W.N. 83: 12 Cr.L.J. 569 I do not think it is open to this Court to say that the Magistrate must proceed u/s 145 and not u/s 107, Criminal Procedure Code. As the Magistrate has exercised his discretion I think we are not entitled to interfere. I, therefore, discharge this Rule.

Greaves, J.

2. I agree.